

are, however, fixed by the State Governments/Union Territories on the basis of Central issue price of Rs. 1.90 per kg. for wheat and Rs. 2.31 for common rice.

Special Pay to Bank and Public Sector Employees Posted in North-East Region

4136. SHRI SUDARSAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that all categories of Central Government Employees posted in the North-East Region are entitled to a special pay;

(b) if so, the reasons for not paying special pay to the employees of Nationalised Banks and other Public Undertakings posted in the North-East Region;

(c) whether Government are considering any proposal to introduce a scheme of special pay as incentive for employees of Banks and public undertakings posted in North-East Region; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) The question does not arise.

(c) No, Sir.

(d) The question does not arise.

12.32 hrs.

PAPERS LAID ON THE TABLE

Notifications under Central Reserve Police Force Act

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : I beg to

lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 18 of the Central Reserve Police Force Act, 1949 :

(1) The Central Reserve Police Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 548 in Gazette of India dated the 26th July, 1986.

(2) The Central Reserve Police Force (Amendment) Rules, 1986 published in [Notification No. G.S.R. 569 in Gazette of India dated the 2nd August, 1986.

[Placed in Library. See No. LT-30428/6.]

Statement re : Review and Annual Report of General Insurance Corporation of India, Bombay for the Year Ending 31.12.85, United India Insurance Co., Ltd., Madras, etc. for the Year Ending 31.12.85

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(1) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1985.

(ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3043/86.]

(2) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1985.

- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3044/86.]

- (3) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1985.

- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3045/86.]

- (4) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1985.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3046/86.]

SHRI BASUDEB ACHARIA (Bankura):
On a point of order, Sir. Sir, today there is a strike by the newspaper workers.

MR. SPEAKER : There is no point of order. I am not going to allow that...

(Interruptions)

MR. SPEAKER : There is no point of order. You can give something else. ... You can come under Rule 377.

SHRI BASUDEB ACHARIA : You have not allowed 377 also.

MR. SPEAKER : You might have given it today. We will allow it tomorrow.

SHRI BASUDEB ACHARIA : I wanted to raise it to day.

MR. SPEAKER : I will allow you—tomorrow.

SHRI BASUDEB ACHARIA : The strike is today.

MR. SPEAKER : Tomorrow I will allow you.

PROF. MADHU DANDAVATE (Rajapur) : I am rising on a point of order...

(Interruption.)

PROF. P. J. KURIEN (Idukia) : 11 persons died in my constituency...

MR. SPEAKER : One minute. Mr. Dandavate.

PROF. MADHU DANDAVATE : On a point of order regarding the very functioning of this House. I find that the *Times of India* on the 3rd of August announced that one Cabinet Minister on the basis of...

MR. SPEAKER : You have given me a motion on which I have already given my ruling earlier. You have given me the same thing. This time I have forwarded it for comments.

PROF. MADHU DANDAVATE , Do you know, Sir, what issue I am raising ?

MR. SPEAKER : I am not asking. I have already done it. Professor, you know the reason. I will do whatever is required of me.

PROF. MADHU DANDAVATE : You do not allow procedural matters to be discussed in the House. Please let me know your ruling I have given a privilege notice...

MR. SPEAKER : My ruling is, I have already taken action; I have written; and I have asked for the facts.

PROF. MADHU DANDAVATE : I take it that you have kept the matter pending.

MR. SPEAKER : Yes; that is how it can be.

PROF. P. J. KURIEN (Idukki) : Sir, he is monopolising the Zero Hour. We are also Members...

PROF. MADHU DANDAVATE : I am seeking clarification.

MR. SPEAKER : There is no Zero Hour.

PROF. P. J. KURIEN : The House must know that 45 persons have died in Kerala and 11 in my constituency due to heavy rains and floods. You do not want me to raise it ?

PROF. MADHU DANDAVATE : I want your ruling, Sir.

MR. SPEAKER : I have given it,

PROF. P. J. KURIEN : Please allow me, Sir. In my own Constituency...
(Interruptions)

MR. SPEAKER : Do not shout, Prof. Kurien. I will listen to you. First let me say something...

PROF. P. J. KURIEN : I want to say with folded hands...

MR. SPEAKER : I am already in sympathy with you, Prof. Kurien, because there are floods and 40 people have died. And you want to raise this question. You give it to me. I will consider it.

PROF. P. J. KURIEN : Please ask the Government to rush the assistance immediately, and there should also be a discussion.

SHRI SHANTARAM NAIK (Panaji) : As a result of the ruling of the Supreme Court, anybody can refuse to sing the National Anthem on religious grounds. Therefore, the law has to be amended.

MR. SPEAKER : I will see.

PROF. P. J. KURIEN : Sir, will you direct the Government to rush the assistance ?

MR. SPEAKER : I will do whatever I deem fit,

SHRI SURESH KURUP (Kottayam) : The farmers in Kerala are suffering. 9,000 acres are under floods. 45 people have died.

MR. SPEAKER : That is what I have already done. You also give it. We will consider. I have already done once. But I have got no qualms about it. I can do it later on also. I will ask the Government to do something about it.

SHRI DINESH GOSWAMI (Guwahati) : I have also given notice. I want to make a submission...

MR. SPEAKER : No. You give me some other motion. Then I will allow.

SHRI DINESH GOSWAMI : I have already given.

MR. SPEAKER : That is not the motion.

SHRI SAIFUDDIN CHOWDHARY (Katwa) : In Delhi, the newspaper workers are observing strike...

MR. SPEAKER : I have already allowed under 377. You do not have to repeat it.

SHRI SAIFUDDIN CHOWDHARY :
Why is Government not interfering ?

12.36 hrs.

KUMARI MAMATA BANERJEE
(Jadavpur) : Thousands of freedom fighters' cases are pending due to inefficiency of officers. Government must take proper action.

MR. SPEAKER : Papers to be laid.
Shrimati Sheila Dikshit.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES**

Action Taken Statement

[*English*]

SHRI K. D. SULTANPURI (Simla) :
I beg to lay on the Table a copy each of the following statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

**PAPERS LAID ON THE TABLE—
CONTD.**

**Statements Showing Action Taken by
Government on Various Assurances,
Promises, etc. During Various Sessions
of Lok Sabha**

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA
DIKSHIT) :** I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings by the Ministers during the various sessions of Lok Sabha :

(1) Statement No. XIII-Thirteenth
Session, 1983. Seventh Lok Sabha.

[Placed in Library. See No. LT-3047/86.]

(2) Statement No. XVI-Fourteenth
Session, 1984.

[Placed in Library. See No. LT-3048/86.]

(3) Statement No. X-Second Session,
1985. Eighth Lok Sabha.

[Placed in Library. See No. LT-3049/86.]

(4) Statement No. VII-Third Sessions,
1985.

[Placed in Library. See No. LT-3050/86.]

(5) Statement No. VI-Fourth Session,
1985.

[Placed in Library. See No. LT-3051/86.]

(6) Statement No. II-Fifth Session,
1986.

[Placed in Library. See No. LT-3052/86.]

(i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-Second Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

(ii) Statement showing action taken by Government on the recommendations contained in Chapter V of Forty-Third Report (Seventh Lok Sabha) on Educational facilities for Scheduled Caste and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Central Universities.

(iii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Forty-ninth Report (Seventh Lok Sabha) on Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Commission.

(iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifty-ninth Report (Seventh Lok Sabha) on Reservations for, and